

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

**Appeal No. 196 of 2013 & IA No. 272 of 2013
Appeal No. 199 of 2013 & IA No. 277 of 2013**

Dated : 16th December, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Appeal No. 196 of 2013 & IA No. 272 of 2013

OPG Renewable Energy Pvt. Ltd. ...Appellant(s)

Versus

**Tamil Nadu Generation & Distribution
Corporation Ltd. & Anr. ...Respondent(s)**

Appeal No. 199 of 2013 & IA No. 277 of 2013

Tamil Nadu Electricity Consumers Association ...Appellant(s)

Versus

**Tamil Nadu Generation and Distribution
Corporation Ltd.& Ors. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. N.L. Rajah
Mr. Arun Anbumani**

Counsel for the Respondent(s): Mr. S. Vallinayagam for R.2

ORDER

We have heard Mr. Rajah, the learned Senior counsel for the Appellant.

Though the counter has been filed by the State Commission, nobody has represented on their behalf today.

Hence, the State Commission is directed to appear through its Representative or through the counsel especially to render explanation with regard to the allegation made by the Appellant that most of the directions issued by this Tribunal have not been complied with by the State Commission in letter and spirit.

Post the matter for further hearing on **06.01.2014**. The Registry is directed to send a copy of this Order to the State Commission.

(Rakesh Nath)
Technical Member
Ts/kt

(Justice M. Karpaga Vinayagam)
Chairperson